

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

(1) The Petroleum Companies Amalgamation Order, 1964, published in Notification No. S.O. 2987, dated the 31st August, 1964, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-3221/64].

(2) The Trustees (Declaration of holdings of shares and debentures) Rules, 1964, published in Notification No. GSR. 1268 dated the 1st September, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-3222/64].

12.24 hrs.

RE: CALLING ATTENTION
NOTICES (Query)

श्री बागड़ी (हिसार): अध्यक्ष महोदय, मैं एक अर्ज करना चाहता हूँ। मेरा एक कालिग अटेंशन नोटिस था, लेकिन उसे जनाब ने नामन्जूर कर दिया। राज्य सभा में उसी कालिग अटेंशन नोटिस के बारे में, उन्हीं गिरफ्तारियों के ऊपर, गृह मंत्री बयान देने को राजी हो गये।

अध्यक्ष महोदय: माननीय सदस्य को मेरी तकलीफ को भी देखना चाहिये। जब मैं फंसला करता हूँ तो जो रूल्स मुझे इस हाउस ने बना कर दिये हैं, अपनी अक्ल के मुताबिक मैं उन पर अमल करने की कोशिश करता हूँ। अब अगर दूसरे साहब इस मामले में कोई और नतीजे पर पहुँचें तो मेरा उस पर कोई जोर नहीं है। हो सकता है कि इस में

कभी फर्क हो जाये। वह एक अलाहदा इंडेपेंडेंट हाउस है, और वहाँ के प्रेजाइडिंग आफिसर खुद फंसला करते हैं कि कौन सी चीज . . .

Shri S. M. Banerjee (Kanpur): We would like to know whether those persons have been arrested under the Centre's instruction. That was the calling-attention-notice.

Mr. Speaker: I am coming to that, and I am just taking it up. But, before I take it up I find that some hon. Member gets up and puts the question.

I have received eight calling-attention-notices, and they are signed by the representatives of most of the parties. For instance, they have been tabled by Shri H. N. Mukerjee, Shri-mati Renu Chakravartty, and others; there is a third one also; then again there is one by Shri Umanath; then we have the names of Shri Hem Barua, Shri S. M. Banerjee, Shri Warior, Shri Hari Vishnu Kamath etc. There is another name which I cannot read. I think it must be Shri Bagri's name. If I cannot read out the name, it must be Shri Bagri's. Then, there is Shri Indrajit Gupta's name. I have received so many notices. In most of them it has been stated that it was in consultation with the Central Government or at the instance of the Central Government or after talks with the Prime Minister that this has been done . . .

Shri Hari Vishnu Kamath (Hoshan-gabad): Under advice or instructions.

Mr. Speaker: These are the allegations made. I would request the hon. Minister, Shri Hathi to inform me whether there has been any such thing as consultation with the Central Government or at the instance of the Central Government or any discussion with the hon. Prime Minister.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): No; it was neither with the consent nor under the instructions or advice of the Central Government.